

SUPREME COURT OF INDIA
ADMN. MATERIALS

NOTICE INVITING TENDER (NIT) FOR AWARDING RATE CONTRACT FOR SUPPLY OF RENOWNED AND REPUTED BRAND OF VEHICLE BATTERY (MAINTENANCE FREE) UNDER BUY-BACK FOR A PERIOD OF TWO YEARS (EXTENDABLE FOR 1 YEAR).

1. **Online bids** are invited on single stage **two bid system** for “for awarding the rate contract for supply of renowned and reputed brand of vehicle battery (maintenance free) under buy-back from the Delhi/NCR based authorized dealers offering the maximum discount on the retail price fixed by the manufacturer, **for a period of two years**. The rate contract of the successful tenderer may be extended for a period of one year subject to the satisfactory performance of the successful tenderer”. **The successful tenderer is required to quote lowest rate offered on MRP of respective brand along with warranty offered and maximum buy back rates offered for each category battery, which should be valid for a period of two years from the date of awarding Contract. Manual bids shall not be accepted. However, EMD is to be submitted in physical mode as per clause 7.**

2. **Document Download:** Tender documents may be downloaded from Supreme Court of India website <https://main.sci.gov.in/tender> (for reference only) and CPPP site <https://eprocure.gov.in/eprocure/app> as per the schedule as given in CRITICAL DATE SHEET as under.

CRITICAL DATE SHEET

<u>Published Date</u>	16.02.2024 at 11:00 hrs
<u>Bid Document Download / Sale Start Date</u>	16.02.2024 at 11:15 hrs
<u>Clarification Start Date</u>	17.02.2024 at 10:00 hrs
<u>Clarification End Date</u>	24.02.2024 at 17:00 hrs
<u>Bid Submission Start Date</u>	29.02.2024 at 10:30 hrs
<u>Bid Submission End Date</u>	11.03.2024 at 15:00 hrs
<u>Bid Opening Date</u>	12.03.2024 at 15:00 hrs

3. Bid Submission:

Bids shall be submitted online only at CPPP website: <https://eprocure.gov.in/eprocure/app>. Bidders are advised to follow “**Instructions To Bidder for Online Bid Submission**” provided as **Annexure- ‘C’**. Bid documents may be scanned with **100 dpi with black and white option** which helps in reducing size of the scanned document.

4. Not more than one tender shall be submitted by one Bidder or Bidder’s having business relationship. Under no circumstance will father and his son(s) or other close relations who have business relationship with one another (i.e. when one or more partner(s)/director(s) are common) be allowed to tender for the same contract as separate competitors. A breach of this condition will render the tenders of both parties liable to rejection.

5. Bidder who has downloaded the tender from the Supreme Court of India website <https://main.sci.gov.in/tender> (for reference only) and Central Public Procurement Portal (CPPP) website <https://eprocure.gov.in/eprocure/app> shall not tamper/modify the tender form including downloaded price bid template in any manner. In case if the same is found to be tampered/modified in any manner, tender will be completely rejected and EMD would be forfeited and tenderer is liable to be banned from doing business with the Registry.

6. Intending Bidders are advised to regularly visit <https://eprocure.gov.in/eprocure/app> till the closing date of submission to keep themselves updated as any change/ modification in the tender will be intimated through this website only by corrigendum / addendum/ amendment. **No individual responses shall be communicated.**

7. Applicant tenderer must provide **Earnest Money deposit of Rs. 6400/-** towards supply of vehicle batteries of renowned and reputed brand of vehicle batteries (maintenance free) under buy-back for a period of two years (Extendable by 1 year)

The original EMD (Demand Draft (DD) (to be issued on or after publication date of this tender) must be submitted in a sealed envelope addressed to

"Additional Registrar, Admn. Materials": superscribing the title of this NIT, at the Reception Counter No. 17 (R&I), Supreme Court of India well before the due date and time of bid submission (as mentioned on the Critical Date Sheet at Page no. 1 of this NIT).

The tenderers are required to provide Demand Draft drawn in favour of "The Registrar (Admn), Supreme Court of India". All applicable bank charges shall be born by the applicant and he shall not have any claim whatsoever on this account on the Registry and no interest will be payable on Earnest Money Deposit (EMD). In case of re-tendering, the firms which has submitted the DD in earlier calls will be required to submit DD along with their tender/application in subsequent calls also. **Tender not accompanied with the EMD is liable to be rejected.**

8. Each tenderer has to sign and submit the attached **Tender Acceptance Letter** as per **Annexure 'D'**.

9. **Submission of Tender**

The tender shall be submitted online in Two parts, viz., technical bid and price bid.

All the pages of bid being submitted must be signed and sequentially numbered by the bidder irrespective of nature of content of the documents before uploading.

The offers submitted by Telegram/Fax/email shall not be considered . No correspondence will be entertained in this matter.

10. **Technical Bid**

The following documents are to be furnished by the Bidders along with **Technical Bid** as per the tender document:

- i) Signed and Scanned copy of **Earnest Money Deposit/EMD Exemption Certificates.**
- ii) Signed and Scanned copy of **Certificates** like Registration certificate, GST NO, PAN No, Financial details like Proof of Annual Turnover **(along with Annexure 'A')**.
- iii) Signed and Scanned copy of **Similar works/supply** carried out in the last three financial years **(along with Annexure 'A')**.

- iv) Signed and Scanned Copy of **Tender Acceptance Letter (as per Annexure 'D')**.
- v) **Letter of authorization** to submit bid, if bid is being submitted on behalf of company.
- vi) Ink Signed and Scanned Copy of **OEM Authorization Certificate** to sell Vehicle Batteries on their own name/organization with the date of validity of the Authorization **(along with Annexure 'A')**.

PRICE BID

- (a) Price bid undertaking
- (b) Schedule of price bid in the form of "CPPP_BOQ_VEHICLE_BATTERIES.xls "

PRICE BID UNDERTAKING

From: (Full name and address of the Bidder) _____

To,

Dear Sir/Madam,

- 1. I submit the Price Bid for _____ and related activities as envisaged in the Bid document.
- 2. I have thoroughly examined and understood all the terms and conditions as contained in the Bid document, and agree to abide by them.
- 3. I offer to work at the rates as indicated in the price Bid, **Annexure 'B' 'inclusive'** of all applicable taxes.

Yours faithfully,

Signature of authorized Representative:

**SCHEDULE OF PRICE BID IN THE FORM OF
CPPP_BOQ_VEHICLE_BATTERIES.xls**

The below mentioned Financial Proposal/Commercial bid format is provided as CPPP_BOQ_VEHICLE_BATTERIES.xls along with this tender document at <https://eprocure.gov.in/eprocure/app>. Bidders are advised to download this CPPP_BOQ_VEHICLE_BATTERIES.xls as it is and quote their offer/rates in the permitted column and upload the same in the commercial bid. **Bidder shall not tamper/modify downloaded price bid template in any manner.** In case if the same is found to be tampered/modified in any manner, tender will be completely rejected and EMD would be forfeited and tenderer is liable to be banned from doing business with the Registry.

Sl. No.	DESCRIPTION	(To be filled in by Bidder in the Financial Bid)
Category A - Item to be supplied and installed		
i.	Battery offered for the vehicle (specify the brand of battery & model number), battery should be equivalent	choose from drop down options
ii.	If selected battery offered from the drop down list others, then mention which company battery offered	in words
iii.	Warranty on battery in years	in figures
iv.	Amount (inclusive of tax)	in figures
Category B - Buy back items		
iv.	Buy back rate offered for Old batteries (inclusive of tax)	in figures

- The rates shall be quoted in Indian Rupee only.
- The rates will be **inclusive of all taxes**, fees, levies, etc.

3. In case of any discrepancy/difference in the amounts indicated in figures and words the amount in words will prevail and will be considered.
4. The quoted rates shall remain firm throughout the tenure of the contract and no revision is permissible for any reason.
5. The Registry of the Supreme Court of India has the absolute right to accept or reject any or all offers, adjourn, postpone or cancel the tender. In case a single bid is received for the tender, it will be deemed to be a case of lack of competition. In this regard, decision of the Registry shall be final.

TERMS AND CONDITIONS FOR SUCCESSFUL TENDERER

11. The successful tenderer shall have to deposit **performance security of Rs. 9600/-** (Rupees nine thousand six hundred only) by way of Bank Guarantee drawn in favour of “The Registrar (Admn.), Supreme Court of India, New Delhi.” The Bank Guarantee will be released after 60 days from the date of final bill payment and expiry of the contractual period.

The above-mentioned performance security is to be deposited by way of Bank Guarantee drawn in favour of “The Registrar (Admn.), Supreme Court of India, within one week from the receipt of contract order by the successful tenderers. The Bank Guarantee / Demand Draft which will be refunded after two months of the successful completion of the contractual period or payment of the last bill, whichever is later.

12. The material supplied will be inspected by an Inspection Committee comprising of senior officers of the Registry and in case the final supply is not found in conformity with the approved specifications, the same will be liable to be rejected and entire supply will have to be replaced with the quality exactly commensurate with the approved specifications at the cost of the tenderer. The decision of the Committee in this regard shall be final.

13. Time is the essence of the tender. The supply of the item as per the required specifications shall be required to be made immediately in the Registry (F.O.R. Destination) on receipt of Purchase Order; otherwise the security deposit may be forfeited along with any other action as may be deemed appropriate by the Registry. Non-availability of material shall not be accepted as a ground for delay in supply and shall equally be penalised.

14. The payment will be made only after full supply is received and accepted as per approved specifications. No part payment or advance payment will be made.

15. The successful tenderer will have to abide by the terms and conditions as may be fixed from time to time by the Registry.

16. The successful tenderer is required to QUOTE LOWEST RATE OFFERED ON MRP OF RESPECTIVE BRAND along with warranty offered and maximum buy back rates offered for each category battery, which should be valid for a period of two years from the date of awarding contract and the rate contract of the successful tenderer may be extended for a further period of one year subject to the satisfactory performance of the successful tenderer.

17. Execution of the supply is to be done very expeditiously but not later than three days and in emergency the supply has to be executed on the same day itself.

18. The supply of genuine vehicle batteries of reputed brands shall be required to be made within the stipulated time on issue of Purchase Order and in case supply is not made within the stipulated time and the Registry is forced to make short purchase to meet the emergent demand, the tenderer will be liable to make

good the loss, due to difference which the Registry may directly deduct from Bill/Security Deposit.

19. Supply of vehicle batteries are to be made on bill basis. The payment is normally made after full supply is received and accepted as per specifications / requirement.

20. Even after awarding the rate Contract, the Registry reserves the right to terminate the same at any time, if the services of the tenderer are not found satisfactory.

21. The OEM Company may submit a bid either in its own name or through any of the authorized dealers, who has to provide services of supply of batteries to the Registry of the Supreme Court of India. The bid without confirmation of the original equipment manufacturing company regarding authorization to sell the product shall not be considered.

PENALTIES

22. If delivery is not made within the specified date and time and the Registry is required to make purchase from other dealer(s) the tenderer will be liable to make good the loss in case of higher payments as compared to approved rates and the difference will be deducted from the performance security deposited by the tenderer. The Registry reserves the right to recover loss upto the amount of Performance Security in case the quality is low or in case of deficiency of service.

23. Irrespective of the fact as to whether or not the Registry makes purchases from outside, the Registry may impose penalty upto 1% per week subject to maximum penalty of 10% of total cost of delayed articles, or of forfeiting the performance security if the delay is due to wilful laches or negligence on the part of the tenderer irrespective of inconvenience caused to the Registry.

24. The Performance Security deposit shall stand forfeited in case of breach of any of the conditions mentioned herein and if the supply of the items is found unsatisfactory.

Sd/-
(Anil Kumar Sharma)
Additional Registrar (AM)

CHECK LIST OF DOCUMENTS TO BE SUBMITTED.
BID CHECKLIST

Bidder is required to fill-up this checklist and enclose **along with the envelope containing the Earnest Money.**

Sl.	Item Description	Yes/No	Bid Reference
1.	Earnest Money Enclosed along with Bid Checklist/ Exemption Certificate		
2.	General Proforma – Annexure ‘A’		
3.	Financial Bid – Annexure ‘B’		
4.	Tender Acceptance Letter – Annexure ‘D’		
5.	Letter of authorization to submit bid, if any.		
6.	Ink Signed OEM Authorization Certificate along with Annexure ‘A’		

ANNEXURE-'A'

**NOTICE INVITING TENDER (NIT) FOR AWARDING OF RATE
CONTRACT FOR SUPPLY OF RENOWNED AND REPUTED BRAND OF
VEHICLE BATTERY (MAINTENANCE FREE) UNDER BUY-BACK FOR A
PERIOD OF TWO YEARS (EXTENDABLE FOR 1 YEAR)**

(General Proforma to be filled by the Tenderer)

1. Name of the Tenderer : _____
with Delhi Address

2. Name of the Contact Person
with Telephone/Mobile No./
Fax No./E-Mail ID : _____

3. PAN No. : _____
(Attach Proof)

4. GST Registration No. : _____
(Attach Proof)

5. Whether all the terms & conditions
of NIT are acceptable : Yes/No : _____

6. Delivery Schedule : _____

7. Name & address of the Govt. Offices etc.
of which the tenderer is having the contract
with name of contact person and
his telephone/mobile number : _____

8. Details of previous experience in the last three financial years
in the field & infrastructure of the Company: _____

9. Whether EMD is submitted or
Certificate for its exemption is enclosed: _____

10. Whether Authorisation
Certificates is/are enclosed
with tender document: _____

Date:

Place:

(Signature of the Bidder, with Official Seal)

ANNEXURE-'B'**NOTICE INVITING TENDER (NIT) FOR AWARDING OF RATE CONTRACT FOR SUPPLY OF RENOWNED AND REPUTED BRAND OF VEHICLE BATTERY (MAINTENANCE FREE) UNDER BUY-BACK FOR A PERIOD OF TWO YEARS (EXTENDABLE FOR 1 YEAR).****Financial Bid****SCHEDULE OF PRICE BID IN THE FORM OF CPPP_BOQ_VEHICLE_BATTERIES .xls**

The below mentioned Financial Proposal/Commercial bid format is provided as CPPP_BOQ_VEHICLE_BATTERIES.xls along with this tender document at <https://eprocure.gov.in/eprocure/app>. Bidders are advised to download this CPPP_BOQ_VEHICLE_BATTERIES.xls as it is and quote their offer/rates in the permitted column and upload the same in the commercial bid. **Bidder shall not tamper/modify downloaded price bid template in any manner.** In case if the same is found to be tampered/modified in any manner, tender will be completely rejected and EMD would be forfeited and tenderer is liable to be banned from doing business with the Registry.

DETAILS OF BATTERY RATES TO BE OFFERED PER BATTERY FOR INSTALLATION UNDER BUY-BACK

Category A - Item to be supplied and installed							
S. No	Brand and variant of Vehicle	No. of Vehicle	Existing Battery installed in the vehicle	Battery Offered for the vehicle (specify the brand of battery & model number), battery should be equivalent	If selected battery offered from the drop down list others then mention which company battery offered	Warranty on battery in years	Amount (inclusive of tax)
1	2	3	4	5	6	7	8
1	Mercedes E 350D	1	VARTA 12V 80Ah CCA 800A				
2	BMW BMW 3 Gran 330LI LCI M	35	BMW VARTA 12V 80Ah 800A 140RC 800CCA (SAE)				

	Sport						
3	Skoda Superb L& K(132 KW, TSI)	35	Superb B8 12V 72AH 380A Din				
4	Toyota Camry Hybrid	1	Nickel-metal hydride battery 7.2 V/module 6.5 Ah				
5	Toyota Innova & Innova Crysta	17	EZY 700 L				
6	Toyota Innova Hycross Petrol- GX8 STR	10	FEF2-DIN60L (MF)P				
7	Toyota Altis	3	FMT0-MTRED 45L				
8	Maruti Suzuki Ciaz Automatic	15	N55 (ISS)				
9	Honda Civic Automatic	1	45AH				
10	Ford EcoSports	4	Maintenance Free XP 800 Xpress				
11	Bajaj Pulsar (Two Wheeler)	2	Maintenance Free Xplore				
12	Hero	6	Maintenance Free				

	Splendor		Xplore				
13	Honda Cliq	28	XLTZ4				
14	Honda Activa i	8	XLTZ4				
15	Bajaj Auto Gc Max	1	MRED35L				
16	Eicher Truck	1	XP1300				
17	Mahindra Bolero	2	EZY700				
18	Mahindra BMT PLUS CNG BS VI	3	80D23RMF				
19	Tata Ace	3	ML 38B-20LMF				
20	Mahindra Auto Alfa	1	MRED700				

Category B- Buy back rate offered for one old batteries

1	Buy-Back (i.e. minus) Mercedes E 350D	VARTA 12V 80Ah CCA 800A	-	-	-	
2	Buy-Back (i.e. minus) BMW 3 Gran 330LI LCI M Sport	BMW VARTA 12V 80Ah 800A 140RC 800CCA (SAE)	-	-	-	
3	Buy-Back (i.e. minus) Skoda Superb L& K(132 KW, TSI)	Superb B8 12V 72AH 380A Din	-	-	-	
4	Buy-Back (i.e. minus) Toyota Camry	Nickel-metal hydride battery 7.2 V/module	-	-	-	

	Hybrid	6.5 Ah				
5	Buy-Back (i.e. minus) Toyota Innova & Innova Crysta	EZY 700 L	-	-	-	
6	Buy-Back (i.e. minus) Toyota Innova Hycross Petrol- GX8 STR	FEF2-DIN60L (MF)P	-	-	-	
7	Buy-Back (i.e. minus) Toyota Altis	FMT0-MTRED 45L	-	-	-	
8	Buy-Back (i.e. minus) Maruti Suzuki Ciaz Automatic	N55 (ISS)	-	-	-	
9	Buy-Back (i.e. minus) Honda Civic Automatic	45AH	-	-	-	
10	Buy-Back (i.e. minus) Ford EcoSports	Maintenance Free XP 800 Xpress	-	-	-	
11	Buy-Back (i.e. minus) Bajaj Pulsar (Two Wheeler)	Maintenance Free Xplore	-	-	-	
12	Buy-Back (i.e. minus) Hero Splendor	Maintenance Free Xplore	-	-	-	
13	Buy-Back (i.e. minus) Honda Cliq	XLTZ4	-	-	-	
14	Buy-Back (i.e. minus) Honda Activa i	XLTZ4	-	-	-	
15	Buy-Back (i.e. minus) Bajaj Auto Gc Max	MRED35L	-	-	-	

16	Buy-Back (i.e. minus) Eicher Truck	XP1300	-	-	-	
17	Buy-Back (i.e. minus) Mahindra Bolero	EZY700	-	-	-	
18	Buy-Back (i.e. minus) Mahindra BMT PLUS CNG BS VI	80D23RMF	-	-	-	
19	Buy-Back (i.e. minus) Tata Ace	ML 38B-20LMF	-	-	-	
20	Buy-Back (i.e. minus) Mahindra Auto Alfa	MRED700	-	-	-	

Note: It is informed that if the MRP of the battery changes in the contract period, the batteries will be purchased at new MRP after claiming the discount offered in the current tender

Date:

Place:

(Signature of the Bidder,
with Official Seal)

ANNEXURE-'C'

NOTICE INVITING TENDER (NIT) FOR AWARDING OF RATE CONTRACT FOR SUPPLY OF RENOWNED AND REPUTED BRAND OF VEHICLE BATTERY (MAINTENANCE FREE) UNDER BUY-BACK FOR A PERIOD OF TWO YEARS (EXTENDABLE FOR 1 YEAR).

Instructions for Online Bid Submission

The bidders are required to submit soft copies of their bids electronically on the CPP Portal, using valid Digital Signature Certificates. The instructions given below are meant to assist the bidders in registering on the CPP Portal, prepare their bids in accordance with the requirements and submitting their bids online on the CPP Portal.

More information useful for submitting online bids on the CPP Portal may be obtained at: <https://eprocure.gov.in/eprocure/app>.

REGISTRATION

- 1) Bidders are required to enroll on the e-Procurement module of the Central Public Procurement Portal (URL: <https://eprocure.gov.in/eprocure/app>) by clicking on the link “Online bidder Enrollment” on the CPP Portal which is free of charge.
- 2) As part of the enrollment process, the bidders will be required to choose a unique username and assign a password for their accounts.
- 3) Bidders are advised to register their valid email address and mobile numbers as part of the registration process. These would be used for any communication from the CPP Portal.
- 4) Upon enrollment, the bidders will be required to register their valid Digital Signature Certificate (Class III Certificates with signing key usage) issued by any Certifying Authority recognized by CCA India (e.g. Sify / nCode / eMudhra etc.), with their profile.
- 5) Only one valid DSC should be registered by a bidder. Please note that the bidders are responsible to ensure that they do not lend their DSC's to others which may lead to misuse.
- 6) Bidder then logs into the site through the secured log-in by entering their user

ID / password and the password of the DSC / e-Token.

SEARCHING FOR TENDER DOCUMENTS

- 1) There are various search options built in the CPP Portal, to facilitate bidders to search active tenders by several parameters. These parameters could include Tender ID, Organization Name, Location, Date, Value, etc. There is also an option of advanced search for tenders, wherein the bidders may combine a number of search parameters such as Organization Name, Form of Contract, Location, Date, Other keywords etc. to search for a tender published on the CPP Portal.
- 2) Once the bidders have selected the tenders they are interested in, they may download the required documents / tender schedules. These tenders can be moved to the respective 'My Tenders' folder. This would enable the CPP Portal to intimate the bidders through SMS / email in case there is any corrigendum issued to the tender document.
- 3) The bidder should make a note of the unique Tender ID assigned to each tender, in case they want to obtain any clarification / help from the helpdesk.

PREPARATION OF BIDS

- 1) Bidder should take into account any corrigendum published on the tender document before submitting their bids.
- 2) Please go through the tender advertisement and the tender document carefully to understand the documents required to be submitted as part of the bid. Please note the number of covers in which the bid documents have to be submitted, the number of documents - including the names and content of each of the document that need to be submitted. Any deviations from these may lead to rejection of the bid.
- 3) Bidder, in advance, should get ready the bid documents to be submitted as indicated in the tender document / schedule and generally, they can be in PDF / XLS / RAR / DWF/JPG formats. Bid documents may be scanned with 100 dpi with black and white option which helps in reducing size of the scanned document.
- 4) To avoid the time and effort required in uploading the same set of standard documents which are required to be submitted as a part of every bid, a provision of uploading such standard documents (e.g. PAN card copy, annual

reports, auditor certificates etc.) has been provided to the bidders. Bidders can use “My Space” or “Other Important Documents” area available to them to upload such documents. These documents may be directly submitted from the “My Space” area while submitting a bid, and need not be uploaded again and again. This will lead to a reduction in the time required for bid submission process.

Note: My Documents space is only a repository given to the Bidders to ease the uploading process. If Bidder has uploaded his Documents in My Documents space, this does not automatically ensure these Documents being part of Technical Bid.

SUBMISSION OF BIDS

- 1) Bidder should log into the site well in advance for bid submission so that they can upload the bid in time i.e. on or before the bid submission time. Bidder will be responsible for any delay due to other issues.
- 2) The bidder has to digitally sign and upload the required bid documents one by one as indicated in the tender document.
- 3) Bidder has to select the payment option as “offline” to pay the tender fee / EMD as applicable and enter details of the instrument.
- 4) Bidder should prepare the EMD as per the instructions specified in the tender document. The original should be posted/couriered/given in person to the concerned official, latest by the last date of bid submission or as specified in the tender documents. The details of the DD/any other accepted instrument, physically sent, should tally with the details available in the scanned copy and the data entered during bid submission time. Otherwise the uploaded bid will be rejected.
- 5) Bidders are requested to note that they should necessarily submit their financial bids in the format provided and no other format is acceptable. If the price bid has been given as a standard BoQ format with the tender document, then the same is to be downloaded and to be filled by all the bidders. Bidders are required to download the BoQ file, open it and complete the white coloured (unprotected) cells with their respective financial quotes and other details (such as name of the bidder). No other cells should be changed. Once the details have been completed, the bidder should save it and submit it online, without changing the filename. If the BoQ file is found to be modified by the bidder, the bid will be rejected.

6) The server time (which is displayed on the bidders' dashboard) will be considered as the standard time for referencing the deadlines for submission of the bids by the bidders, opening of bids etc. The bidders should follow this time during bid submission.

7) All the documents being submitted by the bidders would be encrypted using PKI encryption techniques to ensure the secrecy of the data. The data entered cannot be viewed by unauthorized persons until the time of bid opening. The confidentiality of the bids is maintained using the secured Socket Layer 128 bit encryption technology. Data storage encryption of sensitive fields is done. Any bid document that is uploaded to the server is subjected to symmetric encryption using a system generated symmetric key. Further this key is subjected to asymmetric encryption using buyers/bid opener's public keys. Overall, the uploaded tender documents become readable only after the tender opening by the authorized bid openers.

8) The uploaded tender documents become readable only after the tender opening by the authorized bid openers.

9) Upon the successful and timely submission of bids (i.e. after Clicking "Freeze Bid Submission" in the portal), the portal will give a successful bid submission message & a bid summary will be displayed with the bid no. and the date & time of submission of the bid with all other relevant details.

10) The bid summary has to be printed and kept as an acknowledgement of the submission of the bid. This acknowledgement may be used as an entry pass for any bid opening meetings.

ASSISTANCE TO BIDDERS

1) Any queries relating to the tender document and the terms and conditions contained therein should be addressed to the Tender Inviting Authority for a tender or the relevant contact person indicated in the tender.

2) Any queries relating to the process of online bid submission or queries relating to CPP Portal in general may be directed to the 24x7 CPP Portal Helpdesk.

ANNEXURE-'D'

TENDER ACCEPTANCE LETTER
(To be given on Company Letter Head)

Date:

To,
The Registrar (Admn.)
Supreme Court of India
New Delhi

Sub: Acceptance of Terms & Conditions of Tender.

Tender Reference No: F.No. AM-P/14(21)/1/2023-SCI(AM-P&S)

**NAME OF TENDER:- NOTICE INVITING TENDER (NIT) FOR
AWARDING OF RATE CONTRACT FOR SUPPLY OF RENOWNED AND
REPUTED BRAND OF VEHICLE BATTERY (MAINTENANCE FREE) UNDER
BUY-BACK FOR A PERIOD OF TWO YEARS (EXTENDABLE FOR 1 YEAR).**

Dear Sir,

1. I/ We have downloaded / obtained the tender document(s) for the above mentioned 'Tender/Work' from the web site(s) namely:

as per your advertisement, given in the above mentioned website(s).

2. I / We hereby certify that I / we have read the entire terms and conditions of the tender documents from Page No. 1 to 19 (including all documents like annexure(s), schedule(s), etc .,), which form part of the contract agreement and I / we shall abide hereby by the terms / conditions / clauses contained therein.

3. The corrigendum(s) issued from time to time by your department/ organisation too have also been taken into consideration, while submitting this acceptance letter.

4. I / We hereby unconditionally accept the tender conditions of above mentioned tender document(s) / corrigendum(s) in its totality / entirety.

5. I / We do hereby declare that our Firm has not been blacklisted/ debarred by any Govt. Department/Public sector undertaking.

6. I / We certify that all information furnished by the our Firm is true & correct and in the event that the information is found to be incorrect/untrue or found violated, then your department/ organization shall without giving any notice or reason therefore or summarily reject the bid or terminate the contract, without prejudice to any other rights or remedy including the forfeiture of the full said earnest money deposit absolutely.

Yours Faithfully,

Date:

Place:

(Signature of the Bidder,
with Official Seal)